

statutory protection of employment in newspaper units where automation is being introduced or has been introduced;

(iv) The Railway Ministry should restore the concessions which had earlier been allowed to Working Journalists;

(v) There should be another verification of membership, if need be, to ascertain which is the representative body of the Indian Journalists—The Indian Federation of Working Journalists or the National Union of Journalists;

(vi) Government of India and State Governments should make necessary legislation to enable the Working Journalists and non-Journalist newspaper employees to get the benefits of Group Insurance Scheme as applicable in other industries;

(vii) A Permanent Standing Committee should be set up comprising of representatives of the Government, Journalists and members of the judiciary or those having similar status to examine, scrutinise and enquire into any reports involving public servants whose actions have adversely affected the public interest. Appropriate legislations should be introduced for this purpose in the Parliament and State Legislatures;

(viii) Information and Broadcasting Ministry should revise the remunerations of the part-time correspondents of All India Radio at par with Class-I newspapers;

(ix) The Ministry of Information and Broadcasting should appoint the part-time correspondents of the AIR on long-term basis and abolish the system of monthly contracts;

(x) A comprehensive scheme should be prepared to introduce pension to the Working Journalists and their dependents.

Concession to Foreign and M.R.T.P. Drug Companies

784. SHRI SATYASADHAN CHAKRABORTY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to give further concession to the foreign as well as MRTP drug companies when they have already decided to allow an automatic annual growth rate of 5 per cent for certain industries; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) No, Sir.

(b) Does not arise.

World Bank Loan for Rural electrification

786. SHRIMATI JAYANTI PATNAIK:

SHRI ZAINAL ABEDIN:

Will the Minister of ENERGY be pleased to state:

(a) the total amount of loan sanctioned by World Bank in 1982-83 for implementing rural electrification programme in the country;

(b) the number of villages indentified from each State to provide electricity, by utilising World Bank assistance;

(c) the details about the period by the end of which the above programme will be implemented;

(d) from what period such rural electrification programme will be implemented; and

(e) the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The International Bank for Reconstruction and Development (IBRD) has sanctioned loan of \$ 304.5 million

during 1982-83 for expansion and improvement of rural electrification in the country.

(b) The project for which the above loan assistance has been sanctioned provides for electrification of 18000 villages in the country. The State-wise break-up is yet to be worked out.

(c) The project is required to be completed by the end of December, 1985.

(d) The agreement which has been signed for the purpose of above loan will become effective from the date to be notified by the IBRD. It is expected that the above funds will be available for procurement of materials for execution of schemes during 1983-84 and 1984-85.

(e) The bid documents for procurement of materials have been finalised and the bid invitations are now being issued by the State Electricity Boards.

Mining Engineers Posts lying vacant

787. SHRIMATI JAYANTI PATNAIK: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that 700 post of mining engineers are lying vacant in the coal field areas;

(b) if so, the reasons for not making appointments against those posts;

(c) the number of posts fallen vacant in different coal-fields (field-wise); and

(d) the efforts made by Government to fill up the vacant posts?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) to (d). The information is being collected and will be laid on the Table of the House.

Indane Domestic Gas Agencies in Delhi

788. SHRI R. L. P. VERMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of Indane Domestic Gas Agencies in Delhi; and

(b) number of Domestic Gas connections allotted to each agency?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) 60 as on 31.3.1982.

Sl.No.	Distributors	No. of customers with them (as on 31-3-1982)
1	2	3
1	M/s. Pearey Lal & Sons	7847
2	„ Prem Nath Motors	7915
3	„ South Delhi Gas	9015
4	„ Agro Ind. Trading	5126
5	„ L.K. Entrprises	6099
6	„ Cactus Lilly Entrprises	5788
7	„ Amar Gas Service	4943
8	„ Shaheed Subhash Gas	5049
9	„ War Hero Gas Service	5243